

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairperson**
- 2. Shri Bhanu Bhushan, Member**

Petition No. 67/2006

In the matter of

Approval of one time tariff for Ratnagiri Gas and Power Private Limited(RGPPL) during interim period pending the implementation of revival of the project with LNG as fuel.

And in the matter of

Ratnagiri Gas and Power Private Limited(RGPPL) **Petitioner**

Vs

Maharashtra State Electricity Distribution Company Ltd **Respondents**

The following were present:

1. Shri SK Satpathy, RGPPL
2. Shri B.D. Gondevar, RGPPL
3. Shri G.S. Trimukhe, MSEDCL
4. Ms. Shruti Chaudhary, Adv., MSEDCL
5. Shri R.A. Mulla, MSEDCL
6. Shri Shaiwal Srivastava, MSEDCL

**ORDER
(DATE OF HEARING: 18.1.2007)**

The application was made for approval of variable cost @ 607 paise/kWh and capacity and incidental charges @ Rs.33.03 crore per month for sale of power from Ratnagiri Gas and Power Project to the respondent during the period from October, 2006 to March, 2007. Considering that the tariff claimed was on the higher side, the parties were given opportunity to mutually discuss the tariff. In view of the understanding arrived at by the parties, the Commission, by its order dated 25.10.2006, approved the tariff of Rs.5.01/kWh for the period up to 31.3.2007 for sale

of infirm power. The petition was, however, listed for review of the position in regard to signing of agreement for importing of naphtha and also to take stock of the possibility of generation beyond 31.3.2007, since it is expected that by that time, gas is likely to become available. The Commission had also directed the respondent Maharashtra State Electricity Distribution Company Limited to obtain clearance of Maharashtra Electricity Regulatory Commission for purchase of infirm power at the rates approved by the Commission.

2. In compliance of the directions contained in the order dated 25.10.2006, the following documents have been placed on record by the parties:

(a) A copy of the tripartite agreement signed between the petitioner, the respondent and Indian Oil Corporation Limited for import of naphtha.

(b) A confirmation to the effect that sale of infirm power to the respondent was started on 23.11.2006.

3. We have been further informed that:

(a) Work for setting up of LNG terminals and pipelines is going on and is likely to be completed by 31.3.2007.

(b) An application has been made by the respondent before Maharashtra Electricity Regulatory Commission for its approval of the rate for purchase of infirm power.

4. We have taken note of the status. Accordingly, the present petition stands disposed of.

5. For supply of power, firm or infirm, beyond 31.3.2007, the petitioner shall make a fresh application before the Commission.

Sd/-

**(BHANU BHUSHAN)
MEMBER**

Sd/-

**(ASHOK BASU)
CHAIRPERSON**

New Delhi dated the 18th January, 2007